

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

C.P. (I.B) No. 491/9/NCLT/AHM/2019

**Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.12.2020**

Name of the Company: Halfglassfull
V/s
Proctus Lifecare LLP

Section: 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

Learned PCS Mr. Vinit Nagar appeared for Operational Creditor.

He submitted that matter is settled and seeks permission to withdraw the matter.
Permission is granted.

Accordingly, CP(IB)491 of 2019 stands disposed-off as withdrawn. *with liberty*
to revive if settlement fails

**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**

Dated this the 16th day of December, 2020

**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**